श्री किदबाई; अगर कस्तकारों के कब्जे ने होता तो रिक्लेंमेशन का सवाल ही न पैदा होता।

[Shri Kidwai: Had the land been under the possession of cultivators there would have been no question of its reclamation.]

Shri M. R. Krishna: May I know, Sir, what extent of land thus reclaimed has been brought under cultivation and the acreage lying uncultivated?

Shri Kidwai: As I have stated in the reply, out of 19,901 acres, 17,667 acres has been brought under cultivation. About the other 2,000 acres the States have assured us that most of it will be brought under cultivation.

ANTI-T. B. DRUG

*509. Sardar Hukam Singh: Will the Minister of Health be pleased to state:

- (a) whether the Schering Corporation, an American firm made an offer to supply Iso-Niacin Hydrazide to the Government of India for the treatment of tuberculosis cases; and
- (b) if so, whether that offer has been accepted and the drug ordered or not?

The Minister of Health (Rajkumari Amrit Kaur): (a) Yes, the firm mentioned and some others have offered the Drug.

(b) The offers have been accepted. Controlled investigations on the efficacy of the Drug are being carried out in a number of T.B. institutions in the country.

Sardar Hukam Singh: In what countries has this drug been tried and what is the extent of its efficacy?

Rajkumari Amrit Kaur: We have no information as to the results of the investigations in foreign countries: but wherever the drug is produced it is being tried.

Sardar Hukam Singh: Do we get any international assistance in our combat against T.B.

Rajkumari Amrit Kaur: No: we could not get any international assistance for a drug whose efficacy is still being investigated.

Shri S. V. Ramaswamy: Are any attempts being made to produce streptomycin or anti-biotics like chlomycetin in this country?

Rajkumari Amrit Kaur: No. Sir.

Kumari Annie Mascarene: May I know whether we get any contribution from the World Health Organisation for this drug?

Shri V. P. Nayar: How does this drug compare in its efficacy and price with Para-amino-salcylic acid, that is, p.a.s?

Rajkumari Amrit Kaur: I said the efficacy of the drug is still under investigation; I am not, therefore, in a position to give a reply.

PRICES OF STREPTOMYCIN

*510. Shri M. L. Dwivedi: Will the Minister of Health be pleased to state:

- (a) whether any steps are being taken by the Government of India to bring down the price of streptomycin:
- (b) whether any free supply of the medicine has been provided for; and
- (c) if so, the amount of money provided for this purpose?

The Minister of Health (Rajkumari Amrit Kaur): (a) Yes. Liberal imports of Streptomycin are being allowed and the price of the drug is being controlled under the Drugs (Control) Act, 1950.

(b) Yes.

(c) Amounts sanctioned by the Ministry of Rehabilitation for purchase of Streptomycin and P.A.S. for free supply to indigent displaced T.B. patients:—

1949-50 Rs. 13,250 1950-51 Rs. 33,685 1951-52 Rs. 50,000

Amounts sanctioned by the Minister of Health from the Health Minister's Charity Fund to indigent T.B. patients for purchase of Streptomycin and other requirements:—

1949-50

1950-51

Rs. 700

1951-52 Rs. 2,377
Separate figures for Streptomycin alone are not available.

Shri M. L. Dwivedi: The statement shows that the amount sanctioned by the Minister of Health from the Health Minister's Charity Fund to indigent T.B. patients for purchase of streptomycin is Rs. 2,377; may I know, Sir, whether this sum is considered sufficient for the purpose?

Rajkumari Amrit Kaur: Yes, Sir. All hospitals are stocked with these medicines. If there is any indigent patient who requires special help, such help is given from this Fund. This is only one such charity fund; there are other funds also which help such patients.

Shri M. L. Dwivedi: What is the total quantity of drug imported into-India and the price paid for it? Rajkumari Amrit Kaur: I would like to have notice of that question. The drug is on the O.G.L. and a great deal of it comes within the country.

Shri M. L. Dwivedi: Is this drug manufactured in India anywhere?

Rajkumari Amrit Kaur: No. Sir.

Shrimati Renu Chakravartty: What is the machinery which distributes the free medicine: how do you certify that a person requires free medicine?

Rajkumari Amrit Kaur: As a rule, as far as the Central Ministry of Health is concerned, the applications come to me. I investigate whether they really are in need and then the money is sent to the hospital or sanatorium where the patient is being treated

Shrimati Renu Chakravartty: How many such free patients have been treated last year?

Rajkumari Amrit Kaur: The number would go into many thousands; I could not give you the information.

पंडित ए० आर० शास्त्री: क्या उत्तर प्रदेश के भवाली सेनोटोरियम के पेशेन्टस को भी यह दवाम्पत दी गई है।

[Pandit A. R. Shastri: Has this medicine also been made available free to the Bhowali Sanatorium of Uttar Pradesh?]

राजकुमारी अमृत कौर : में समझी नहीं कौन सी दबा।

Rajkumari Amrit Kaur: I could not follow which medicine.

पंडित ए० आर० शास्त्री : स्टैप्टो-माइसीन ।

[Pandit A. R. Shastri: Streptomycin.]

राज मुमारी अमृत कौर: इसके बारे में मूझे पूछना होगा। लेकिन अगर भवाली से कोई दर्खास्त आई होगी तो गुमकिन है किदीगई हो।

Rajkumari Kaur: I shall Amrit have to enquire about it. If there was any application from Bhowali it is possible that it might have been given.]

RETRENCHED EMPLOYEES OF INTEGRATED STATES

'511. Shri M. L. Dwivedi: Will the Minister of States be pleased to state:

- (a) whether the questions of pensions, gratuities and compensation to the employees of integrated States. who were served with notices of nonrequirement of services as a result of integration, mergers or any other reason, have been finally settled;
- (b) if not, what percentage of such employees is still awaiting such settlement:
- (c) the time likely to be taken in final settlement; and
- (d) the causes of delay in disposing of the cases of such employees?

The Minister of Home Affairs and States (Dr. Katju): The former Indian States were either mered in the Part Α States. neighbouring integrated as Part B States, or consti-The Central tuted into Part C States. Government are responsible for public services in Part C States only.

2. Information in respect of Part C States is being collected and will be placed on the Table of the House in due course.

Shri M. L. Dwivedi: May I know why the question of absorption of the employees who were formerly in the Part C States or Part B States which States have now been merged in Part A States as enclaves, has been delayed up to this time?

Dr. Katju: I do not quite understand about this being delayed. The answer that I have given is that so far as Part A States and Part B States are con-cerned it is a matter for them, but co far as Part C States are concerned I shall obtain the information and lav it before the House.

Shri M. L. Dwivedi: Certain employees who were residing in enclaves have been transferred to Part A Their service has not been counted in the merging States nor have they been absorbed so far although a period of two years or more has elaps-

Mr. Speaker: He said it is a matter for the States concerned. It is for the State Governments to reply when those enclaves are merged in those States.

Shri M. L. Dwivedi: What I was saying was that it is the Ministry's responsibility—they have merged the States and the question of employment of these persons is the fundamental responsibility of the Ministry.....

Mr. Speaker: Let him not argue-the reply is to be taken as it is.